

Before the Returning Officer
For election to(Name of the House)
From Narpatganj-46 Constituency ..

I, **ANIL KUMAR YADAV**, Son of Late Singheshwar Prasad Yadav, Aged 63 Years, resident of Khajuri Bhargama, Anchal + Police Station – Bhargama, Dist. – Araria (Bihar), a candidate at the above Election, do hereby solemnly affirm and state on oath as under :-

(1) I am a candidate set up by R.J.D./~~am contesting as an Independent candidate.~~

(2) Details of PAN and status of filing of Income Tax Return :

SI No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (In Rupees)
1	Self	AVFPS2977J	F/4 2015-16	1147612/-
2	Spouse-	NIL	NIL	NIL
3	Dependent 1	NIL	NIL	NIL
4	Dependent 2	NIL	NIL	NIL
5	Dependent 3 ----	NIL	NIL	NIL

(3) The following case (s) is/are pending against me in which cognizance has been taken by the court :-

SI No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	NIL
(b)	Name of the Court, Case No. and Date of order taking cognizance	NIL
(c)	Details of Appeal (s) / Application (s) for revision (if any) filed against the above order (s)	NIL

(4) Cases in which I have been convicted by a court of law (other those referred to in Form 26)

(a)	The details of Cases, Sections of the Act and description of the offence for which convicted :	N/A
(b)	Name of the Court (s), Case No. and Date (s) of the Order (s)	N/A
(c)	Punishment Impose	N/A

Anil Kumar Yadav

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents :

A. Details of movable assets :

(Note :

1. Assets in joint name indicating the extent of joint ownership will also have to be given.
2. in case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market values in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. Dependent, here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. N.	Description	Self	Spouse	Dependent - 1	Dependent - 2	Dependent - 3
(i)	Cash in hand	5, 64, 321	----	----	----	----
(ii)	Details of Deposits in Bank account (FDRs, Term Deposits and all other types of Deposits including saving account), Deposits with Financial Institution, Non Banking Financial Companies and Co-operative Societies and the amount in each such deposit.	(i) SBI, Raniganj, A/c 312053 99669, Rs. 5405.46 /- (2) SBI, Secretariat, Patna, A/c No. - 301765 92934, Rs. - 28943.24/- (3) UBGB, Khajuri Hat, A/c No. - 101000 4101, Rs. - 00.00 (4) SBI, Kankarbag, Patna, Joint A/c with spouse, -	(1) UBGB, Khajuri Hat, A/c No. - 10100 1987, Rs. 3679/- (2) SBI, Kankarbag, Joint Account, A/c No. - 10173 42047 8, Rs. 1567.24/-	N/A	N/A	N/A

Devi Kumar Yadav

		101734 20478. Rs. 1567.24 /- (5) UBGB, Khajuri Hat, A/c No. - 103011 5576, Rs. - 2846/- (6) SBI, Ranigan j, Fix Deposit - 7,52,11 5/-				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and other and the amount.	N/A	N/A	N/A	N/A	N/A
(iv)	Details of investment in NSS, Postal Savings, Insurance, Policies and investment in any Financial Instrument in Post Office or Insurance Company and the amount.	(1) LIC Policy No. - 52183 76408, Rs. 01 Lac, (2) LIC Policy No. - 5206 95478, Rs. 02 Lac (3) LIC Policy NO. - 52209 40949 37, Rs. 01 Lac	(1) LIC Policy No. - 52145 9553, Rs. 01 Lac,	NIL	NIL	NIL

Agree Kumar Yadav

(v)	Personal loans/advance given to any person or entity including firm, company, trust etc. and other receivables from debtors and the amount	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/ Aircrafts/Yachts/ Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Car Mahindra Rexton, Regd. No. – BR0111 R/0007 Rs. 20 Lac. ECO Sport, Regd. NO. – JH01BN/934 7, Rs. 11 Lac	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold – 100 Gm, Rs. 03 Lac Silver – 1KG., Rs., 60000/-	Gold – 150 Gm., Rs. 4.5 Lac Silver – 1KG., Rs., 60000/-	NIL	NIL	NIL
(viii)	Any other assets such as value of Claims/interest	Rifle 3.15 Bore, LN. – 01/99, Rs. 01 Lac	NIL	NIL	NIL	NIL
(ix)	Gross Total Value	52551 97.94/-	61524 6.24/-	NIL	NIL	NIL

Ammon Yadav

B. Details Immovable Assets :

(Note :

1. Properties in joint ownership indicating the extent of joint ownership will also to be indicated.
2. Each land or building or apartment should be mentioned separately in this format)

S. N.	Description	Self	Spouse	Dependent – 1	Dependent – 2	Dependent – 3
(i)	<u>Agricultural Land</u> Location (s) Survey number (s)	Mouza-Khajuri , Khata – 669,	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	Acre – 9.57 Acre	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	01 Crore	NIL	NIL	NIL	NIL

Deepa Kumar Yadav

(ii)	<u>Non-Agricultural Land</u> Location (s) Survey number (s)	(1) Mouza – Khajuri. Khata – 669 (2) Mouza – Shekhpura, Patna, Khata – 38 (3) Mouza-Araria (Nagar Parishad), Khata – 1418	Mouza – Basant pur, Khata – 3438	N/A	N/A	N/A
	Area (Total measurement in acres)	(1) 200X150 Sq.ft. (2) 1800 Sqft. (3) 1800Sq.ft.	2100 Sq.ft..	N/A	N/A	N/A
	Whether inherited property (Yes or No)	(1) Yes (1) No (3) No	No	N/A	N/A	N/A
	Date of purchase in case of self acquired property	(2) 23.01.99 (3) 24.03.11	30.01.11	N/A	N/A	N/A
	Cost of land (in case of purchase) at the time of purchase	(2) 45000/- (3) 5,67,600/-	25,00/-	N/A	N/A	N/A

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	Any investment on the land by way of development, construction etc.	Building Constructed	NO	N/A	N/A	N/A
	Approximate Current market value	(1) 38 Lac (2) 42 Lac (3) 25 Lac	10 Lac	N/A	N/A	N/A
(iii)	Commercial Buildings (including apartments) -Location (s) Survey number (s)	(1) Mouza Adiram pur, Khata - 573 (2) Mouza Khajuri, Khata No. - 202, (3) Mouza Khajuri, Khata - 669	(1) Mouza - Khajuri, Khata - 202			
	Built up Area (Total measurement in Sq.ft.)	(1) 36000 Sq.ft (2) 21000 Sq.ft (3) 3600 Sq.ft	5400 Sq.ft.			
	Whether inherited property (Yes or No)	(1) No (2) No (3) Yes	NO			
	Date of purchase (in case of purchase) at the time of purchase	(1) 19.12.94 & 16.12.95 (2) 26.03.10	28.06.97			

[Signature]

	Cost of property (in case of purchase) at the time of purchase	(1) 26000/- (2) 41000/-	95000/* -			
	Any investment on the property by way of development, construction etc.	(1) IOCL Retail Outlet (2) & (3) Building Constructed	Building Constructed			
	Approximate Current market value	(1) 40+15 Lac (2) 20 Lac	25 Lac			
(iv)	<u>Residential Buildings</u> (including apartments -Location (s) -Survey Number (s))	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in Sq.ft)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in s.ft)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL

Deed Simon Kaden

	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current Market Value	NIL	NIL	NIL	NIL	NIL
(v)	Others (Such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market value of (i) to (v) above	2.8 Crore	35 Lac	NIL	NIL	NIL

(6) I give herein below the details of liabilities/dues to public/dues to public financial institutions and government :-

(Note : Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S.N	Description	Self	Spouse	Dependent - 1	Dependent - 2	Dependent - 3
(i)	<u>Loan or dues to Bank/Financial Institution (s)</u> Name of Bank or F1 Amount outstanding Nature of loan	(1) SBI, Raniganj, 365700.96 KCC (2) SBI Raniganj, 30 Lac CC (3) UBGB, Khajuri, KCC 03 Lac	NIL	NIL	NIL	NIL

Deved Kumar Mehta

	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name (s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL
	Total Number of pending cases where the court (s) have taken cognizance	NIL	NIL	NIL	NIL	NIL
5.	PAN of	Year for which last Income Tax Return filed				Total Income Shown
	(a) Candidate	AVFPS2977J				
	(b) Spouse	NIL				
	(c) Dependents	NIL				
6.	Details of Asset and Liabilities in rupees					
	Description	Self	Spouse	Dependent – 1	Dependent – 2	Dependent – 3
A	Movable Asset (Total value)	5255 197.9 4	61524 6.24	NIL	NIL	NIL
B	Immovable Asset	3.8 Crore	35 Lac	NIL	NIL	NIL
I	Purchase Price and Development Cost of Immovable Property (Total Value)	Purchase Price- 6836 00 Investment- 1.5 Crore	Purchase - 97.5 Thousand. Investment 25 Lac			

Attestation

ii	Approximate Current Market Price of Asset (Total Value)	4381 9518/-	4.115 246.2 4/-	NIL	NIL	NIL
7	Liabilities					
	(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and other (Total)	3665 700. 96	NIL	NIL	NIL	NIL
8	Highest educational qualification					
		<u>B.A. (Hns.)</u>				
<u>Name of Board</u>				<u>Year</u>		
L.N.M.U. Darbhanga				1981		
(Give details of School/University education with full form of the certificate /diploma/degree course) (Name of the School/College/University and the year in which the course was completed.)						

**NOTARY
FORBESGANJ (BIHAR)**

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) There is no case of convocation or pending case against me other than those mentioned in items 3 and 4 above ;
- (b) I my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above

Verified at Forbesganj at the 25th day of March 2017

Deponent

Identified by
Pankaj Kumar
Date 25/3/17
Am- 1557/95

**NOTARY
FORBESGANJ (BIHAR)**
Durganand Pd. San
Forbesganj (Araria)
(NS RA/Not-50/94)

	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	N/A	N/A	N/A	N/A	N/A
(ii)	<u>Government Dues</u>	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with government accommodation					
	Dues to departments dealing with supply of water	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of electricity	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of telephones/mobiles	N/A	N/A	N/A	N/A	N/A
	Income Tax Dues	N/A	N/A	N/A	N/A	N/A
	Wealth Tax Dues	N/A	N/A	N/A	N/A	N/A
	Service Tax Dues	N/A	N/A	N/A	N/A	N/A
	Municipal / Property Tax Dues	N/A	N/A	N/A	N/A	N/A
	Sales Tax Dues	N/A	N/A	N/A	N/A	N/A
	Any other dues	N/A	N/A	N/A	N/A	N/A
	Grand total of all Govt. dues	N/A	N/A	N/A	N/A	N/A

(7) Details of profession or occupation :

- Self Member of Legislative Assembly
- Spouse House Wife

Deep Kumar Yadav

(8) My educational qualification is as under :

B.A. (Hns.)

(Give details of highest school/University education with full form of the certificate/diploma/degree course)

(Name of the School/College/University and the year in which the course was completed)

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE :

1.	Name of the Candidate	Anil Kumar Yadav
2.	Full Postal Address	At + PO- Khajuri, PS – Bhargama, Dist. – Araria
3.	Number and Name of the constituency and state	Narpatganj – 46 Bihar Legislative Assembly
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	R.J.D.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

Note :

1. Affidavit should be filed latest by 3.00 on the last date of filing nomination.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.

Attest Anwar Khatun